



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.61/1015/2020

This the 25th day of November, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Dev Raj, Age 46 years, S/o Sh. Krishan Chand, R/o Salmari, Tehsil Vijaypur District Samba, Belt No.788.
2. Ravi Kumar, Age 47 years, S/o Sh. Bani Ram, R/o Salmari, Tehsil Vijaypur District Samba, Belt No. 789.
3. Darshan Lal, Age 42 years, S/o Sh. Phagu Ram, R/o Gupwal, Tehsil Vijaypur, District Samba, Belt No. 791.
4. Tarsem Raj, Age years S/o Sh. Des Raj, R/o Gupwal, Tehsil Vijaypur, District Samba, Belt No. 792.
5. Girdhari Lal, Age 32 years, S/o Sh. Kaka Ram, R/o Gupwal, Tehsil Vijaypur District Samba, Belt No. 562.
6. Ajay Kumar, Age 29 years, S/o Sh. Ram Parkash R/o Gupwal, Tehsil Vijaypur, District Samba Belt No. 541.

.....Applicants

(Mr. N.D. Qazi, Advocate)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary Home Department, Civil Sectt., Srinagar- Pin- 190009.
2. Senior Superintendent of Police Samba, Pin-184121.
3. Sub Divisional Police Officer, Vijaypur-184120.
4. Station House Officer, Police Station Vijaypur-184120..

..... Respondents

(Mr. Amit Gupta, Additional Advocate General)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

It is submitted by Mr. Amit Gupta, learned A.A.G. appearing for respondents that the matter pertains to Village Defense Committees (V.D.C.) and it is not a civil post. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of learned A.A.G. has force and it is to be accepted. The post of V.D.C. is not a civil post and it does not fall under the jurisdiction of this Tribunal.

3. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining the Village Defense Committees under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Village Defence Committees .

4. In view of the submission made above, we are of the view that OA. deserves to be dismissed and accordingly OA is dismissed having no jurisdiction. Applicant is at liberty to approach appropriate forum, if he so advised. No order as to costs.

**(Mohd. Jamshed)
Member (A)**

**(Rakesh Sagar Jain)
Member (J)**

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